Government of Himachal Pradesh Department of Health & Family Welfare

No.: HFW-B (F)2-10/2018-II

Dated: Shimla-2 the 16/01/2021

NOTIFICATION

The Government of Himachal Pradesh is implementing Ayushman Bharat-Pradhan Mantri Jan Arogya Yojna (AB-PMJAY) and Himachal Health Care Scheme (HIMCARE) for providing cashless treatment coverage up to Rs 5.00 lakh per family per annum in the Empanelled Health Care Providers (EHCPs) at the time of hospitalization. Under both the schemes, the hospitals are empanelled by State Health Agency i.e. HP Swasthya Bima Yojna Society. In addition, medical reimbursement benefits are being provided to regular Government Employees/Pensioners and their dependents for availing treatment in the private hospitals empanelled by Directorate of Health, Safety & Regulations under Government Medical Reimbursement Policy.

In furtherance of above, the Governor, Himachal Pradesh is pleased to notify the guidelines of "Single Window Empanelment Policy" for empanelment of Health Care Providers under various schemes (Ayushman Bharat-Pradhan Mantri Jan Arogya Yojna (AB-PMJAY), Himachal Health Care Scheme (HIMCARE) & State Government Medical Reimbursement policy) of the Health Department, Himachal Pradesh in supersession of the relevant clauses of the State Government Medical Reimbursement policy notified dated 21st June, 2008 (and its subsequent amendments) as under:-

1. Title:-

This policy may be called the "Single Window Empanelment Policy" for the Health care providers.

2. Date of Commencement:-

This policy shall commence from the date of notification.

- 3. Definitions:-
 - I. AB-PMJAY shall refer to Ayushman Bharat Pradhan Mantri Jan Arogya Yojna managed and administered by the National Health Authority on behalf of Ministry of Health and Family Welfare, Government of India with the objective of reducing out of pocket healthcare expenses and improving access of Beneficiary Family Units to quality in patient care and day care surgeries (as applicable) for treatment of diseases and medical conditions through a network of Empanelled Health Care Providers. In Himachal Pradesh, the HP Swasthya Bima Yojna Society is State Health Agency for implementation of the Scheme.
- II. Beneficiaries shall mean an entitled person seeking treatment as per the guidelines of Scheme(s).
- III. Benefit Package shall refer to the package of benefits that the insured families would receive under the AB-PMJAY/HIMCARE.

- IV. Charges: The Hospital / Diagnostic Centre shall clearly inform the State Government employees, their dependents/pensioners that the reimbursement of rates to a beneficiary from the State Govt. will be restricted as defined in Para 9 of the new policy notified on 21st June, 2008 and insertion of para 9.6A in the said policy notified on 13th February, 2013 for granting recognition/empanelment to private hospital/health institution/ diagnostic labs within & outside the State both in private & Govt. sectors for treatment & reimbursement of the expenses to the Govt. employee/their dependents & pensioners.
- V. Claim shall mean a claim that is received by the SHA from an Empanelled Health Care Provider, either online or through alternate mechanism in absence of internet connectivity.
- VI. Claim Payment shall mean the payment of eligible Claim received by an Empanelled Health Care Provider from the SHA in respect of benefits under the Risk Cover made available to a Beneficiary.
- VII. DHS&R shall mean the Director, Health Safety and Regulation, Govt. of Himachal Pradesh having its office at Shimla which expression shall be deemed to mean and include its successors and assignees and shall serve as the Nodal point for single window empanelment and fraud control in implementation of various health schemes.
- VIII. De-recognition (De-Empanelment) of Hospital shall mean debarring the hospital on account of adopting unethical practices or fraudulent means in providing medical treatment to or not following the good industry practices or the health care for the State Govt. beneficiaries or infringing any of the sections of guidelines after following certain procedure of inquiry as may be specified by the Govt. of Himachal Pradesh. Such a de-recognized hospital shall not be able to apply for empanelment under any of the State Government Scheme(s) for a period of three years. Such de-recognition shall entail debarring of the hospital under all the schemes as defined by Government and not a particular Scheme(s).
- IX. Fraud/Malpractices under the Scheme(s) shall refer to, mean and include any intentional deception, manipulation of facts and/or documents or misrepresentation made by the EHCP of by any person or organization appointed employed/contracted by the EHCP with the knowledge that the deception could result in unauthorized financial or other benefit to herself/himself or some other person or the organization itself. It includes any act that may constitute fraud under any applicable law in India.
- X. Health Services shall mean all services necessary or required to be rendered by the Institution under this policy in connection with implementation of schemes of the Health Department, Himachal Pradesh through the EHCP.
- XI. HIMCARE shall refer to Himachal Health Care Scheme managed and administered by the State Health Agency on behalf of Department of Health & Family Welfare,

Government of Himachal Pradesh with the objective to provide cashless treatment to the enrolled families on the analogy of Ayushman Bharat-PMJAY.

- XII. Hospitalization shall mean any Medical Treatment or Surgical Procedure which requires the Beneficiary to stay at the premises of an Empanelled Health Care Provider for 24 hours or more including day care treatment as defined.
- XIII. Institution shall for all purpose mean an EHCP.
- XIV. MoHFW shall mean the Ministry of Health and Family Welfare, Government of India.
- XV. NHA shall mean the National Health Authority set up by the Ministry of Health and Family Welfare, Government of India with the primary objective of coordinating the implementation, operation and management of AB-PMJAY.
- XVI. Package Rate shall mean the fixed maximum charges for a Medical Treatment or Surgical Procedure or for any Follow-up Care as prescribed under AB-PMJAY/HIMCARE that will be paid by the SHA under Cover, which shall be determined in accordance with the notification issued by SHA from time to time.
- XVII. Policy Cover Period shall mean the standard period of 12 calendar months from the date of start of the Policy Cover or lesser period as stipulated by SHA from time to time for the beneficiaries of AB-PMJAY/HIMCARE.
- XVIII. Service Area shall refer to the whole of State of Himachal Pradesh.
- XIX. State Health Agency (SHA) i.e. Himachal Pradesh Swasthya Bima Yojna Society, refers to the agency/ body set up by the Department of Health and Family Welfare, Government of Himachal Pradesh for the purpose of coordinating and implementing the Ayushman Bharat – Pradhan Mantri Jan Arogya Yojna and Himachal Health Care Scheme in the State.
- XX. Scheme(s) shall mean the Ayushman Bharat Pradhan Mantri Jan Arogya Yojna, Himachal Health Care Scheme-HIMCARE and Reimbursement scheme for State Government employees, their dependents & pensioners and any other scheme implemented by the Government of Himachal Pradesh in the health sector.
- XXI. Reimbursement to State Government employees, their dependents & pensioners shall mean the rates reimbursed to a beneficiaries as defined in the reimbursement policy notified on 21st June, 2008, 13th February, 2013 and amended from time to time for granting recognition/empanelment to private hospital/health institution/diagnostic labs within & outside the State both in private & Govt. sectors for treatment & reimbursement of the expenses to the Govt. employee/their dependents & pensioners.
 - 4. Process Flow:-
 - The office of DHS&R will be responsible for empaneling the interested hospitals in all the schemes i.e. AB-PMJAY, HIMCARE and Government Medical Reimbursement. However, this shall apply to only the hospitals which are within the State and more than 10 bedded. In respect of all other hospitals including clinics and hospitals less

than 10 bedded and hospitals outside the State, the provisions as applicable in the Medical Reimbursement Policy and currently in vogue shall continue to be applicable.

- ii. The interested hospitals will apply online through HIMCARE Portal by filling the required information and uploading the necessary documents.
- iii. No fees shall be chargeable from such hospitals at the time of making applications.
- iv. A District Empanelment Committee will be formed that will conduct the physical verification and scrutinize all the documents for authentication after receiving online request for empanelment of hospital within 15 days, after submission of application by the hospital. The composition of District Empanelment Committee is as below: -

| i. | Chief Medical Officer | Chairman |
|------|---------------------------------|----------|
| ii. | МОН | Member |
| iii. | Medical/Surgical Expert | Member |
| iv. | Expert from concerned specialty | Member |
| v. | District Coordinator, HPSBYS | Member |

- v. The DEC shall recommend for approval/rejection through online portal alongwith justification.
- vi. The State Empanelment Committee (SEC) under DHS&R will further approve/reject the hospital based on recommendations of DEC. The Composition of SEC is as under:

| i. | Director Health Safety & Regulation | Chairman |
|------|-------------------------------------|----------|
| ii. | CEO HPSBYS or his representative | Member |
| iii. | SNO/Consultant HPSBYS | Member |
| iv. | OSD DHSR | Member |
| | | |

- vii. The hospital will be empanelled for all the three schemes and MoU will be signed with all the hospitals for a period of three years and will be renewed further on yearly basis on performance of hospitals under all the schemes.
- viii. For all existing hospitals, a supplementary MoU will be signed for the inclusion in three schemes and a period of one month may be given from the date of notification for signing of such MoU. If the hospital does not give consent for supplementary MoU, it shall be de-empanelled from all the schemes with immediate effect.
- ix. It will be mandatory for hospitals to provide the treatment to all the beneficiaries as per scheme guidelines. If hospital will use pick and choose policy or found indulged in fraud/malpractices, it will be de-empanelled from all the Government schemes and blacklisted for a period of three years.

By Order

(Amitabh Awasthi) Secretary (Health) to the Government of Himachal Pradesh Dated: Shimla-2 the 16/01/2021

Endst. No.: As above

- Copy forwarded for information to:-
 - 1. The Principal Accountant General, Himachal Pradesh, Shimla-03.
 - 2. The Accountant General (A&E), Himachal Pradesh, Shimla-03.
 - 3. All the Administrative Secretaries, HP, Shimla-171002.

- 4. All the Deputy Commissioners of Himachal Pradesh.
- 5. The Chief Executive Officer, Himachal Pradesh Swasthya Bima Yojna Society, Deptt. of Health & Family Welfare, Thakur Villa, Kasumpti-09.
- 6. The Under Secretary (Finance Regulation) to the Govt. of H.P.
- 7. The Under Secretary (GAD) to the Government of H.P.
- 8. The Principal Private Secretary to the Governor of H.P., Shimla-2.
- 9. The Principal Private Secretary to Chief Minister, H.P., Shimla-2.
- 10. All the Private Secretaries of Cabinet Ministers, Government of Himachal Pradesh, Shimla-2.
- 11. The Senior Special Private Secretary to Health Minister, H.P., Shimla-2.
- 12. The Senior Private Secretary to Chief Secretary, HP, Shimla-2.
- 13. All the Heads of Departments in Himachal Pradesh.
- 14. All the Managing Directors, Boards/ Corporations/ Autonomous Organizations.
- 15. The Director, Medical Education & Research, Himachal Pradesh, SDA Complex, Kasumpti, Shimla-9 with the request to circulate the same to all the Principals working under your control.
- 16. The Director, Health Services, Himachal Pradesh, Shimla-9.
- 17. The Director, Health Safety & Regulation, HP, Shimla-2.
- 18. The Director, Dental Health Services, H.P., Shimla-9.
- 19. The Mission Director, National Health Mission, H.P., Shimla-9.
- 20. The Director, Panchayati Raj Institutions, H.P., Shimla-9.
- 21. The Controller, Printing & Stationery, Himachal Pradesh, Shimla.
- 22. All the Project Officers, DRDAs in Himachal Pradesh.
- 23. All the Sub-Divisional Magistrates (SDMs), Himachal Pradesh.
- 24. All the Chief Medical Officers (CMOs) in Himachal Pradesh with the directions to circulate the same to all Block Medical Officers and Pradhan, Gram Panchayats in the District.

Special Secretary (Health) to the Government of Himachal Pradesh